

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4023 of 2021

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Amrit Horo ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Shishir Suman, Advocate

For the Opposite Party : Mrs. Lily Sahay, A.P.P.

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2/17.04.2021 Heard the parties.

The petitioner is an accused in connection with S. T. No. 300 of 2018 arising out of Lapung P.S. Case No. 34 of 2013 corresponding to G. R. No. 4664 of 2013.

It has been alleged that due to a gang war between two groups, the brother of the informant had died.

The petitioner appears to have been implicated merely on suspicion.

Learned A.P.P. for the State has submitted that the petitioner has got several criminal antecedents, but considering the manner of implication, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Judicial Commissioner XXI, Ranchi in connection with S. T. No. 300 of 2018 arising out of Lapung P.S. Case No. 34 of 2013 corresponding to G. R. No. 4664 of 2013.

(Rongon Mukhopadhyay, J)